

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF G.C.A. MARKETING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	G.C.A. MARKETING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09.05.2011
3.	Authority under which corporate debtor is incorporated / registered	ROC – Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52599PB2005PTC028378
5.	Address of the registered office and principal office (if any) of corporate debtor	F-77, CIVIL LINES BATHINDA PUNJAB-115001
6.	Insolvency commencement date in respect of corporate debtor	16.06.2023 (Copy of the order uploaded on NCLT website 17.06.2023)
7.	Estimated date of closure of insolvency resolution process	13.12.2023 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Harish Taneja IBBI/IPA-002/IP-N00088/2017-18/10229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	236-L, Model Town, Near Mukhija hospital, Sonipat -131001 harishtaneja78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	302, R G Trade Tower, Netaji Subhash Place, Pitampura, New Delhi – 110034 cirp.gcamarketing@gmail.com
11.	Last date for submission of claims	30.06.2023 i.e., 14 days from appointment of Interim Resolution Professional
12.	Class of Creditors, If any, Under Clause(B) of Sub-Section(6A) of Section 21, Ascertained by Interim Resolution Professional	Investors in Assured Return Investment Scheme floated by the Corporate Debtor
13.	Name of Insolvency Professionals identified to act as Representative of creditors in a class	1. Mr. Gagan Gulati 2. Mr. Nitin Kochhar 3. Mr. Alok Kaushik
14.	(a). Relevant Forms and (b). Details of Authorized Representative Available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Weblink: https://ibbi.gov.in/en/insolvency-professional Address: 302, R.G. Trade Tower, Netaji Subhash Place, Pitampura, New Delhi-110034

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the G.C.A. Marketing Private Limited on 16.06.2023.

The creditors of G.C.A. Marketing Private Limited are hereby called upon to submit their claims with proof on or before 30.06.2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 11.

The claims may be submitted in specified form in terms of regulations 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations 2016, by the Operational Creditors (except workmen and employees) in “Form B”, Financial Creditors in “Form C”, workman or an Employee in “Form D”, Authorised Representative of Workmen and Employees in “Form E”, Any other Stakeholder in “Form F”.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no.13 to act as authorized of the class mentioned in entry no. 12 above, in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.06.2023

Place: New Delhi



(Harish Taneja)
Interim Resolution Professional
G.C.A. Marketing Private Limited
IBBI Reg. no. IBBI/IPA-002/IP-N00088/2017-18/10229

MAHINDRA RURAL HOUSING FINANCE LTD. POSSESSION NOTICE

Corporate Office: Mahindra Rural Housing Finance Ltd. Sadhana House, 2nd Floor, 570, P.B. Marg Worli, Mumbai 400 018 India, Tel: +91 22 66523500 Fax: +91 22 24972741
RO Office/Lucknow Branch Address: 2nd floor, Ashoka Raj Tower, Plot no. CP-162, Sector D-1, LDA Colony, Near Power House Choraha, Ashashyara, Lucknow, UP-226012
Kanpur Branch Office: 501-211, 5th Floor, Civil Line Kan Chambi, Near kangaru kids School, Kanpur - 208001

(For Immovable Property) (Under Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the authorized officer of M/s Mahindra Rural Housing Finance Ltd. (hereinafter referred to as "MRHFL"), Having its registered office at Lucknow and Branch Office KANPUR, LUCKNOW under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice being within 60 days from the date of receipt of the said notice.

The borrower mentioned herein above having failed to repay the amount, notice is hereby given to the borrowers mentioned herein above and to the public in general that undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on me under sub section (4) of section 13 of the Act read with the Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the property will be subject to the Charge of M/s Mahindra Rural Housing Finance Ltd. for an amount and interest thereon.

The Borrower's attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name of the Borrower (s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Physical Possession
1.	(LC No: 786886 KANPUR Branch) REENA VERMA (Borrower) SURESH CHANDRA VERMA (Co-Borrower) At: E-300 Gunjan Vihar, Barra, Kanpur, UP - 208027	1/2 SOUTHERN PART OF H.NO.76C (1), KARRAHI, KANPUR NAGAR, UP-208021. Boundaries : East : House of Bajpai Ji, West: 3.66 Meter wide Road, North: Part of House of Gangaram, South: House of Krishna Kishore Bajpai	26/12/2022 Rs. 1153648/-	14-06-23 Symbolic Possession
2.	(LC No: 541285 LUCKNOW Branch) MOHAMMAD HASEEN (Borrower) SABA HASEEN (Co-Borrower) At: H.N. 384/149, Sabik Bhadava, Rajendra Nagar, Lucknow, up 226004	PLOT NO.346/148, MEHANDI GANJ WARD - BHAVANI GANJ LUCKNOW - 226004. Boundaries : East : House Munna, West: House Rajak Chaudhary, North: House Gori Muni, South : Rasta 10' Wide & House Junaid	19/10/2022 Rs. 1848252/-	15-06-23 Symbolic Possession
3.	(LC No: 370338 LUCKNOW Branch) ANIL KUMAR GUPTA (Borrower) RAJAN GUPTA (Co-Borrower) MITHLESH GUPTA (Co-Borrower) MONI GUPTA (Co-Borrower) At: 2 Yash Nagar, Rahimnagar Padhiyana, Lucknow, UP - 226010	PLOT NO.30 VILL-RAHIM NAGAR DUDALI KHA.NO. 320 WAED FAIZULAGANJ LUCKNOW.. Boundaries : East : 15 Ft Road, West: Plot No. 24, North: Plot of Ashok, South : 20 Ft Road	20/01/2023 Rs. 1274367/-	15-06-23 Symbolic Possession

Place: Lucknow / Kanpur
Date: 20/06/2023
Authorized Officer, Mahindra Rural Housing Finance Ltd.

Bank of India BOI Bank of India, Zonal office-1st Floor, Awasthi Complex, Near DM Chouraha, Hardoi-241001 (UP), Phone No. 05852-297603

E-Auction Notice

Sale notice for sale of immovable properties APPENDIX-IV-A Under the provisions of Rule 8(6) E-Auction Sale Notice for Sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is given to the Public in general and in particular to the borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to Bank of India the Physical possession of which has been taken by the Authorized Officer of Bank of India will be sold on "As is where is" "As is what is" and "Whatever there is" basis.

The last date for submission of EMD/Documents is 24.07.2023, 04:00 PM Date and Time of E-Auction 25.07.2023, (11:00 AM to 04:00 PM)

Sl No.	Name & Address of the Borrower/ Guarantor/Amount Outstanding	Description of the Immovable Property	Reserve Price (RP) Earnest Money (EMD) (₹)
1	Borrower: M/s Hifza Traders & Manufacturing, Add: Rampur Ashu, Sheetal Mandir, Post Sandila, District-Hardoi-241204 (U.P.). Proprietor: Mr. Sahabuddin S/o Dilshad Ali, Add: Nichla Ashraf Tola, Barauni, Sandila, District-Hardoi-241204 (U.P.). Demand Notice Dated: 14.07.2021, Amount: ₹ 23,91,252.87 + Interest + other expenses.	Land & Building situated at Part of Gata No. 188Ka, Vill - Rampur Aasun, Pargana & Tehsil Sandila, Distt. Hardoi (U.P.). Area: 148.69 Sq.Mtr. Owner: Mr. Sahabuddin S/o Dilshad Ali, Boundaries: East: Land of Seller, West: Plot of Shareef, North: Kuchha Road, South: Land of Seller.	₹ 11,30,000/- ₹ 1,13,000/-

Branch: Sandila

Terms & Conditions: - For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's web portal i.e. <https://www.bankofindia.co.in>, <https://www.mscecommerce.com/auctionhome/ibapi>. For further details contact AGM/Chief Manager/Branch Manager of respective Branches at Numbers as given above. The above mentioned Borrower(s) / guarantor(s) / Mortgagee(s) is given notice to deposit there total Outstanding, Interest & Other expenses before the E-Auction date. Failing which, the said property will be auctioned, and the outstanding amount if any, will be recovered along with interest cost.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 6(2) & 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

This may also be treated as notice under rules 6(2) & 8(6) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the Said loan about the holding of E-Auction Sale on the above mentioned date.

Date: 20.06.2023, Place: Hardoi Authorized officer, Bank of India

"IMPORTANT"

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Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AVECON HEALTHCARE PVT LTD (CIN: U24230HP2006PTC030275) having its Registered Office at KASAUJI ROAD, SECTOR 2 PARWANOO, SOLAN, HIMACHAL PRADESH

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 19th June, 2023 to enable the Company to change its Registered Office from "State of Himachal Pradesh" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:

KASAUJI ROAD, SECTOR 2 PARWANOO, SOLAN, HIMACHAL PRADESH

For & on behalf of
AVECON HEALTHCARE PVT LTD
Sd/-
RAJESH AGGARWAL (DIRECTOR)
DIN: 00247429
Date: 20.06.2023 | Place: Solan

DEMAND NOTICE

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules), In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorized Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s) amount due as on date of Demand Notice and security offered towards repayment of loan amount is as under:-

Name of the Borrower(s) / Guarantor (s)	Demand Notice Date & Amount	Description of the Secured Asset (Immovable Property)
Mr. Mohammed Ali, Mrs. Gulshan Bano, Mr. Usman Ali, Mrs. Valida Bano. (Prospect No. 855881)	16-Jun-2023 & Rs. 14,99,489 (Rupees Fourteen Lakh Ninety Nine Thousand Eight Hundred Eighty Nine Only)	All that piece and parcel of the property being: Plot No. Khasra No. 175, Land Area Ad Measuring 650 Sq.Ft., Carpet Area Ad Measuring 522.50 Sq.Ft., and Built Up Area Ad Measuring 618 Sq.Ft., Situated at Gram Rahem Nagar Dudaui, Ward-Fazilgari, Lucknow, 226021, U.P., India
Mr. Durga Singh, Durga Singh, Mrs. Shalini Singh, Mr. Vikram Singh. (Prospect No. 971141)	16-Jun-23 & Rs. 19,80,041 (Rupees Nineteen Lakh Eight Hundred Eighty One Only)	All that piece and parcel of the property being: Flat No. B-407, 14th Floor, Land Area measuring 172 sq. ft., Carpet Area measuring 1065 sq. ft., Ratan Planet Naraina, Bangar Kanpur Nagar, Kanpur, 208001, U.P., India

If the said Borrower(s) fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorized Officer at Branch Office: 10/17 Tenth Floor, Cyber Heights, TC 2/2 and TC 55, Vibhuti Khand, Gomti Nagar, Lucknow-226010 Corporate Office: IFL Tower, Plot No. 98, Udyog Vihar, Ph-V Gurgaon, Haryana.

Place: Lucknow; Date: 20-06-2023 Sd/- Authorized Officer, For IFL Home Finance Ltd

DEMAND NOTICE

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules), In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorized Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s) amount due as on date of Demand Notice and security offered towards repayment of loan amount is as under:-

Name of the Borrower(s) / Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Sandeep Negi, Mr. Soha Devi (Prospect No. 809194 & 921592)	16-Jun-2023 Prospect no. 809194 Rs. 13,00,439/- (Rupees Thirteen Lakh Four Hundred Thirty Nine Only) Prospect No. 921592 Rs. 4,75,310/- (Rupees Four Lakh Seventy Five Thousand Three Hundred Ten Only)	All that piece and parcel of the property being: Flat No. 945, Floor 9th, Built Up Area Ad Measuring 910 Sq. Ft., Block No. 11, 2-BHK, B.C.L Industries and Infrastructure Limited (Idc Mittal Tower), Mutiana Road, Bathinda, Bathinda, 151001, Punjab, India
Mr. Viki Chaudhary, Mrs. Mary Devi (Prospect No. IL10218502)	16-Jun-2023 Rs. 29,840,000/- (Rupees Twenty Nine Lakh Eight Thousand Eight Hundred Forty Only)	All that piece and parcel of the property being: House No. 220A/03m, Land Area measuring 544 sq. ft., Carpet Area measuring 553 sq. ft., Built up Area measuring 692 sq. ft., Khatha No. 564653-555/641-642, Khatha No. 370-371/1/2, Stree Krishna Colony, Near Post Office, Lohara, Ludhiana, Punjab, India, 141001

If the said Borrower(s) fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorized Officer at Branch Office: IFL HFL Sapna Complex, Namech Chowk Opposite Bikar Sweets, Bathinda - 151001 and SCO 21, 5TH FLOOR, ODHANA, FEROZGANJ MARKET, LUDHIANA, PUNJAB - 141001 or Corporate Office : IFL Tower, Plot No. 98, Udyog Vihar, Ph-V Gurgaon, Haryana.

Place: Bathinda & Ludhiana Date: 20.06.2023 Sd/- Authorized Officer, For IFL Home Finance Ltd

PUNJAB & SIND BANK (A Govt. of India Undertaking) **BRANCH OFFICE : MODEL TOWN, LUDHIANA**

[RULE 8 (1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the Undersigned being "Authorized Officer" of Punjab & Sind Bank, Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in Exercise of power conferred under section 13(12) read with rule 9 of security interest (Enforcement) Rules, 2002. Issued a demand notice under Section 13(2) of SARFAESI Act 2002 calling upon the following Borrower(s)/ Guarantor(s) to repay the amount mentioned in notice within 60 days of the date of receipt of the said notice.

The Borrower(s)/Guarantor(s) having failed to repay the amount notice is hereby given to the borrower(s)/Guarantor(s) and the public in general that the undersigned has taken Symbolic possession of the property described here below in Exercise of the power conferred on him/ her under section 13(4) of said ACT read with rule 8 of the said Rules.

The Borrower(s)/Guarantor(s) in particular & the public in general is hereby cautioned not to deal with the said property and dealing with the property will be subject to the charge of the Punjab & Sind Bank, Model Town, Ludhiana, for an amount mentioned herein below, besides interest and other charges/expenses against calling account.

The Borrower(s)/ Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset(s).

Name of the Borrower(s)/Guarantor(s)	Description of Immovable Property	Date of Demand Notice	Date of Possession	Amount as per Demand Notice
Borrowers : M/s Makkar Steels Pvt. Ltd. Address : 1. 408-R, Model Town Ludhiana-141012. Address : 2. Near Baba Zaherabai, Lakhawal Gaddawal Road, Kohara, Ludhiana. Address : 3. Street No. 2, Amarpur, Daba Giaspur Road, Ludhiana-141003. 2. Sh. Ajay Kumar S/o Sh. Ravinder Pal, Address : 1. 408-R, Model Town Ludhiana-141012 Address : 2. House No. D-10, Le Palm Apartment, Basant City, Pakhawal Road, Ludhiana-142022. 3. Sh. Sudanshu Jindal S/o Sh. Ajay Kumar Jindal, Address : 1. 408-R, Model Town Ludhiana-141012. Address : 2. House No. D-10, Le Palm Apartment, Basant City, Pakhawal Road, Ludhiana-142022. 4. Smt. Renu Jindal W/o Sh. Ajay Kumar Jindal, Address : 1. 408-R, Model Town Ludhiana-141012. Address : 2. House No. D-10, Le Palm Apartment, Basant City, Pakhawal Road, Ludhiana-142022.	measuring 9 Kanals comprised in Khasra No. 43/77/2-8/2-12/2-13/1 -14/1-17/2-18-19-20/1, Khata No. 194/208, Jamabandi year 2006-07, Situated at Wakiya Village Lakhawal, Hadbast No. 190, Tehsil & District Ludhiana, Registered with Punjab Registration, Ludhiana vide vasika No. 13610 dated 11.12.2009 in the name of addressee No. 1 i.e. M/s Makkar Steels Private Limited.	28.03.2023	17.06.2023	Rs. 2,04,78,967.52 (Rs. Two Crore Four Lacs Seventy Eight Thousand Nine Hundred Fifty Seven & paisa 208 Two Only) as on 28.03.2023 plus further interest and other charges accrued thereon.

Date: 19.06.2023 Place: Ludhiana Authorized Officer

Canara Bank, Recovery Section, Panchkula
E-mail: rocparec@canarabank.com,
Contact No. 7009727632, 6395959753

E-AUCTION SALE NOTICE

SALE NOTICE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 UNDER RULES 8(6) & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Canara Bank will be sold on "As is where is" "As is what is" and "Whatever there is" in E auction arranged by the service provider M/s CANBANK COMPUTER SERVICES LIMITED Contact: Mr. Pakhare DD (9480691777/8553643142). Email id: eauction@ccsl.co.in through the website www.indianbankseaction.com, www.canarabank.com, www.ibapi.in

LAST DATE OF RECEIPT OF EMD IS 20.07.2023 UPTO 5:00 P.M.

DATE OF E-AUCTION IS 24.07.2023 12:30 PM TO 1:30 P.M.
(with unlimited extension of 5 minutes duration each till the conclusion of the sale)

Sl.No.	Branch Name/ Name & Address of the Borrower(s) / Guarantor(s)	Brief Description of Properties	Total Liabilities as on specified Date	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	IFSC CODE
1.	Canara Bank- Ambala City Branch, (Authorized Officer) Mr. Sandeep Kumar, (M) 85728-02030 E-mail: cb2030@canarabank.com	Residential House No. 192, Ghel road, Heera Nagar having plot area of 46 sq yards, Ambala City.	Total liabilities as on 31.03.2021: Rs. 6,75,563.62/- plus further interest & other charges. (minus recovery, if any)	Rs. 6.50 lakhs	Rs. 0.65 lakhs	209272434 CNRB0002030
2.	Canara Bank- Yamunanagar II Branch, (Authorized Officer) Mr. Sandeep Kumar, (M) 74969-18285 E-mail: cb18285@canarabank.com	EMT of shop no 01 as per sale deed no 529 dated 24.09.2014 certified copy 2912 dt 23.06.2017, original sale deed 9148 dt 09.01.2018 in the name of Smt. Poonam Rani W/o Shri Tilak Raj Kapoor having area 43 sq yards covered area 43 sq yards situated at shop no 01 camp road Radaur Yamunanagar.	Total liabilities as on 11.08.2022: Rs. 16,69,401.77/- plus further interest & other charges. (minus recovery, if any)	Rs. 25.70 lakhs	Rs. 2.60 lakhs	209272434 CNRB0018285
3.	Canara Bank- Radaur Branch, (Authorized Officer) Mr. Ram Chander, (M) 85728-02055 E-mail: cb2055@canarabank.com	All That Part & Parcel Of The Property Situated At Shop No. 61, New Grain Market, Radaur, Vided Sale Deed No. 1713 Dated 27.01.2009 Owned By Smt. Roshni Devi W/o Mr. Rampal.	Total liabilities as on 08.06.2021 Rs. 27,12,294.40/- plus further interest & other charges. (minus recovery, if any)	Rs. 22.90 lakhs	Rs. 2.30 lakhs	209272434 CNRB0002055

Other terms and condition

(a) The property is being sold with all the existing and further encumbrances whether known or unknown to the bank. The Authorized officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property to his satisfaction. The bidder is advised to in his own interest to satisfy themselves with the title and correctness of other details pertaining to the secured assets including the size/area of the immovable secured asset in question and also ascertain any other dues liabilities/encumbrances from the concerned authorities to their satisfaction before submitting the bid. The purchaser shall not be entitled to make any claim against the authorized officer/Secured Creditors in this regard at a later date.

(b) In the event of any default in payment of any of the amounts, or if the sale is not completed by reasons of default on the part of the purchaser/ bidder within the aforesaid time limit, the bank shall be entitled to forfeit all monies paid by the purchaser/bidder till then and put up the secured asset(s) for sale again, in its absolute discretion. Further, all costs, expenses incurred by the bank on account of such resale shall be borne and paid by the defaulting purchaser.

(c) Auction/bidding shall be only through "Online Electronic Bidding" through the website www.indianbankseaction.com (Mention the website). Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.

(d) The property can be inspected, with Prior Appointment with Authorized Officer, on or before the date of submission of EMD i.e. 20.07.2023

(e) The property will be sold for the price which is more than the Reserve Price and the participating bidders may improve their offer further during auction process.

(f) EMD amount of 10% of the Reserve Price is to be deposited by way of Demand draft in favour of Authorized Officer of respective Canara Bank Branches, OR shall be deposited through RTGS/NEFT/Fund Transfer to credit of account of respective Canara Bank Branches, on or before 20.07.2023 by 05.00 pm

(g) Demand Draft/Pay order towards EMD amount. If paid through RTGS/NEFT, acknowledgement receipt thereof with UTR No.

(h) Photocopies of PAN Card, ID Proof and Address proof. However, successful bidder would have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount.

(i) Bidders Name, Contact No, Address, E Mail id.

(j) Bidder's A/c details for online refund of EMD.

(k) EMD deposited by the unsuccessful bidder shall be refunded to them. The EMD shall not carry any interest.

(l) Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs. 5,000/-/Rs. 10,000/- The bidder who submits the highest bid (above the Reserve price) on closure of Online auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor.

(m) The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him/her as the successful bidder and the balance within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price, the deposit made by him shall be forfeited by the Authorized Officer without any notice and property shall forthwith be put up for sale again.

(n) For sale proceeds of Rs. 50 (Rupees Fifty) lacs and above, the successful bidder will have to deduct TDS at the rate 1% on the Sale proceeds and submit the original receipt of TDS certificate to the Bank.

(o) All charges for conveyance, stamp duty/GST registration charges etc as applicable shall be borne by the successful bidder only.

(p) Authorized Officer reserves the right to postpone/cancel or vary the terms and conditions of the e-auction without assigning any reason thereof.

(q) In case there are bidders who do not have access to the internet but interested in participating in the e-auction, they can approach concerned Regional Office, as a facilitating centre. For further details, Contact No. 7009727632, 6395959753, E-mail: rocparec@canarabank.com

SPECIAL INTRUCTION/CAUTION

Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara Bank nor the Service Provider will be responsible for any lapses/failure (internet failure, Power failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up, power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 15/30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date: 20.06.2023 PLACE: PANCHKULA Authorized Officer, Canara Bank

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF G.C.A. MARKETING PRIVATE LIMITED

RELEVANT PARTICULARS

S. No.	Name of Corporate Debtor	G.C.A. MARKETING PRIVATE LIMITED
1.	Date of incorporation of Corporate Debtor	09.05.2011
2.	Authority under which Corporate Debtor is incorporated / registered	ROC - Chandigarh
3.	Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U52599PB2005PTC026378
4.	Address of the registered office and principal office (if any) of Corporate Debtor	F-77, Civil Lines, Bathinda, Punjab-150001
5.	Insolvency commencement date in respect of Corporate Debtor	16.06.2023 (Copy of the order uploaded on NCLT website 17.06.2023)
6.	Estimated date of closure of insolvency resolution process	13.12.2023 (180 days from the date of commencement of resolution process)
7.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Harishh Taneja Reg. No.: IBB/IIA-002/1P-N00088/2017-18/10229
8.	Address & e-mail of the interim resolution professional, as registered with the board	236-L, Model Town, Near Mukhija Hospital, Pitampura, New Delhi - 110034 E-mail: harishtaneja78@gmail.com
9.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	302, R.G Trade Tower, Netaji Subhash Place, Pitampura, New Delhi - 110034 E-mail: circ_gcmarketing@gmail.com
10.	Last date for submission of claims	30.06.2023 (i.e., 14 days from appointment of Interim Resolution Professional)
11.	Classes of creditors, if any under clause (b) of sub-section (9A) of section 21, ascertained by the Interim Resolution Professional	Investors in Assured Return Investment Scheme floated by the Corporate Debtor
12.	Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	1. Mr. Gagan Gulati 2. Mr. Nalin Kochhar 3. Mr. Alok Kaushik
13.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Weblink: https://ibbi.gov.in/en/insolvency-professional Address: 302, R.G. Trade Tower, Netaji Subhash Place, Pitampura, New Delhi-110034

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the G.C.A. Marketing Private Limited on 16.06.2023. The creditors of G.C.A. Marketing Private Limited are hereby called upon to submit their claims with proof on or before 30.06.2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 11. The claims may be submitted in specified form in terms of regulations 7, 8, 9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations 2016, by the Operational Creditors (except workmen and employees) in "Form B", Financial Creditors in "Form C", workman or an Employee in "Form D", Authorized Representative of Workmen and Employees in "Form E", Any other Stakeholder in "Form F". The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no. 13 to act as authorized of the class mentioned in entry no. 12 above, in Form CA. Submission of false or misleading proofs of claim shall attract penalties. (Harishh Taneja)

Date: 19.06.2023 Interim Resolution Professional for G.C.A. Marketing Private Limited Place: New Delhi IBB Reg. No.: IBB/IIA-002/1P-N00088/2017-18/10229

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOMETAX ACT, 1961.

CANARA BANK VS M/S PR TEXTILES

RC/191/2022

To,
(CD 1) M/s Pr Textiles Through Its Proprietor Shri Neeraj Son Of Shri Ashok Kumar, Plot No. 628, HSIDC, Phase II, Barhi, Sonepat Haryana, Sonipat-0
(CD 2) Shri Neeraj S/o Shri Ashok Kumar Resident Of VPO Tharu, District Sonepat Haryana.

Also At: Shri Neeraj Son Of Shri Ashok Kumar
Also At: Resident Of Shri Ram Marg Opposite Indo Farm House Sector-25, Parts-2, Sonepat Haryana.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/999/2020** an amount of **Rs 5021500.08** (Rupees Fifty Lakhs Twenty One Thousands Five Hundred And Paise Eight Only) along with pendente lite and future interest @ 10% Compound Interest Yearly w.e.f. 01/10/2020 till realization and costs of **Rs 53000** (Rupees Fifty Three Thousands Only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **22/06/2023 at 10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 17/05/2023

CANARA BANK BRANCHES AT SECTOR 14 SONEPAT, HARYANA

You are directed that the payment made, if any, by the Certificate Debtor(s) be credited to the consolidated account of all debts due in this case from the Certificate Debtor(s) and the Recovery Officer kept posted with the payment position regularly.

The consolidated account so maintained will be subject to the verification of the Recovery Officer. You are further directed to submit an up to date statement of the total claim in respect of the above matter and full details of property particulars wherefrom the recovery of the debt is to be made.

Note: Strike out whichever is not applicable.

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